

HIGH COURT OF JUDICATURE AT ALLAHABAD

NOTIFICATION

DATED: ALLAHABAD: June 16 , 2006

No. 1285 / DR(S)/2006

Sri **Ramesh Chandra-III**, Additional District & Sessions Judge, Allahabad to be Additional District & Sessions Judge/Special Judge, Allahabad vice Sri Prem Singh-II.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Allahabad against the special court created for trying cases under the said Act.

No. 1286 / DR(S)/2006

Sri **Prem Singh-II**, Special Judge/Additional District & Sessions Judge, Allahabad to be Additional District & Sessions Judge/Special Judge, Allahabad vice Km. Manju Nigam.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Allahabad in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1287 / DR(S)/2006

Km. **Manju Nigam**, Special Judge/Additional District & Sessions Judge, Allahabad to be District & Sessions Judge, Ambedkarnagar at Akbarpur (on retirement of Sri Niyaz Ahmad-I).

No. 1288 / DR(S)/2006

Sri **Vinay Kumar Mathur**, Additional District & Sessions Judge, Allahabad to be District & Sessions Judge, Shrawasti at Bhinga vice Sri Chandra Nath Misra (as and when Sri Misra hands over charge there).

No. 1289 / DR(S)/2006

Sri **Chandra Nath Misra**, District & Sessions Judge, Shrawasti at Bhinga to be District & Sessions Judge, Maharajganj vice Sri Virendra Singh (as and when Sri Singh hands over charge there).

No. 1290 / DR(S)/2006

Sri **Virendra Singh**, District & Sessions Judge, Maharajganj to be District & Sessions Judge, Banda vice Sri Ram Das Nimesh (as and when Sri Nimesh hands over charge).

No. 1291 / DR(S)/2006

Sri **Ram Das Nimesh**, District & Sessions Judge, Banda to be District & Sessions Judge, Muzaffarnagar vice Sri Raj Mani Chauhan (as and when Sri Chauhan hands over charge there).

No. 1292 / DR(S)/2006

Sri **Pawan Kumar Chaurasia**, Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge/Special Judge, Deoria vice Sri Shambhoo Saran Gupta.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Deoria against the special court created for trying cases under the said Act.

No. 1293 / DR(S)/2006

Sri **Shambhoo Saran Gupta**, Special Judge/Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge, Deoria vice Sri Dinesh Kumar Gupta.

No. 1294 / DR(S)/2006

Sri **Dinesh Kumar Gupta**, Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge/Special Judge, Deoria vice Sri Rahul Misra.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Deoria in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1295 / DR(S)/2006

Sri **Rahul Misra**, Special Judge/Additional District & Sessions Judge, Deoria to be Additional District & Sessions Judge, Deoria Vice Sri Dinesh Gupta.

No. 1296 / DR(S)/2006

Sri **Dinesh Gupta**, Additional District & Sessions Judge, Deoria to be District & Sessions Judge, Mau vice Sri Shree Kant Tripathi (as and when Sri Tripathi hands over charge there).

No. 1297 / DR(S)/2006

Sri **Shree Kant Tripathi**, District & Sessions Judge, Mau to be District & Sessions Judge, Hardoi vice Sri Yogendra Kumar Sangal (as and when Sri Sangal hands over charge there).

No. 1298 / DR(S)/2006

Sri **Yogendra Kumar Sangal**, District & Sessions Judge, Hardoi to be District & Sessions Judge, Mathura (on retirement of Sri Virendra Kumar Gupta).

No. 1299 / DR(S)/2006

Sri **Om Prakash Dixit**, Additional District & Sessions Judge, Etawah to be Additional District & Sessions Judge/Special Judge, Etawah vice Sri Shailendra Dutt Paliwal.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Etawah against the special court created for trying cases under the said Act.

No. 1300 / DR(S)/2006

Sri Shailendra Dutt Paliwal, Special Judge/Additional District & Sessions Judge, Etawah to be Additional District & Sessions Judge/Special Judge, Etawah vice Sri Dinesh Kumar Sharma-I.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Etawah against the special court created for trying cases under the said Act.

No. 1301 / DR(S)/2006

Sri Dinesh Kumar Sharma-I, Special Judge/Additional District & Sessions Judge, Etawah to be Additional District & Sessions Judge/Special Judge, Etawah vice Sri Satya Pal Singh.

He is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Etawah in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1302 / DR(S)/2006

Sri Satya Pal Singh, Special Judge/Additional District & Sessions Judge, Etawah to be Additional District & Sessions Judge, Etawah vice Sri Subhash Chandra Mangla.

No. 1303 / DR(S)/2006

Sri Subhash Chandra Mangla, Additional District & Sessions Judge, Etawah to be District & Sessions Judge, Auraiya (on retirement of Sri Arun Kumar Malviya).

No. 1304 / DR(S)/2006

Sri Om Prakash Agarwal, Additional District & Sessions Judge, Jhansi to be Additional District & Sessions Judge/Special Judge, Jhansi vice Sri Ram Mohan Sharma.

He is also appointed U/s 12-A of U.P. Essential Commodities (Special Provisions) Act, 1981, as Special Judge at Jhansi against the special court created for trying cases under the said Act.

No. 1305 / DR(S)/2006

Sri Ram Mohan Sharma, Special Judge/Additional District & Sessions Judge, Jhansi to be Additional District & Sessions Judge/Special Judge, Jhansi vice Smt. Ranjana Pandya.

He is also appointed U/s 5(2) of U.P. Dacoity Affected Areas Act 1983 as Special Judge at Jhansi against the special court created for trying cases under the said Act.

No. 1306 / DR(S)/2006

Smt. **Ranjana Pandya**, Special Judge/Additional District & Sessions Judge, Jhansi to be Additional District & Sessions Judge/Special Judge, Jhansi vice Sri Pradeep Kumar Saxena.

She is also appointed as Special Judge, Scheduled Castes and Scheduled Tribes at Jhansi in the special court created under Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act 1989 for trying cases under the said Act.

No. 1307 / DR(S)/2006

Sri **Pradeep Kumar Saxena**, Special Judge/Additional District & Sessions Judge, Jhansi to be Additional District & Sessions Judge, Jhansi vice Sri Anil Kumar Srivastava-III.

No. 1308 / DR(S)/2006

Sri **Anil Kumar Srivastava-III**, Additional District & Sessions Judge, Jhansi to be District & Sessions Judge, Sonbhadra (on retirement of Sri Vinod Kumar-I).

BY ORDER OF THE COURT,

Sd/-
(SWATANTRA SINGH)
REGISTRAR GENERAL

No. 112 / DR (S)/ 2006, Dated: Allahabad: June 16, 2006

Copy forwarded for information and necessary action to:

1. Pramukh Sachiv, Niyukti, U.P. Shasan, Lucknow.
2. Pramukh Sachiv, Nyay Evam Vidhiparamarshi, Uttar Pradesh Shasan, Lucknow.
3. The Executive Chairman, U.P. State Legal Services Authority, Third Floor, Jawahar Bhawan Annexe, Lucknow-226001.
4. The Special Secretary (Law) and Additional Legal Remembrancer, Government of U.P. Supreme Court (Legal Cell), III Floor, Bar Council of India Building, 21 Rouse Avenue Urdu Ghar Marg, New Delhi.
5. The Director, Institute of Judicial Training & Research, U.P., Vineet Khand, Gomti Nagar, Lucknow. (Information available on E-mail).
6. The Additional Director, Treasury, Camp Office, First Floor, New Treasury Building, Kutchery Road, Allahabad.
7. All the District & Sessions Judges subordinate to the High Court of Judicature at Allahabad.(Information available on E-mail).

The above mentioned posting/transfer of the District & Sessions Judges/Additional District & Sessions Judges shall be effective from 1st July, 2006.

The Officers mentioned above shall hand over charge of their present post and shall proceed to take over charge of their new postings.

The handing and taking over charge certificates may kindly be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

It is to add that local arrangement shall be made by you in pursuance to the circular letter No.27/D.R.(S)/2000 dated 21.6.2000.

8.
 - (i) Sri Vinay Kumar Mathur, Additional District & Sessions Judge, Allahabad.
 - (ii) Sri Subhash Chandra Mangla, Additional District & Sessions Judge, Etawah.
 - (iii) Sri Dinesh Gupta, Additional District & Sessions Judge, Deoria.
 - (iv) Km. Manju Nigam, Special Judge/Additional District & Sessions Judge, Allahabad.
 - (v) Sri Raj Mani Chauhan, District & Sessions Judge, Muzaffarnagar.
 - (vi) Sri Yogendra Kumar Sangal, District & Sessions Judge, Hardoi.
 - (vii) Sri Ram Das Nimesh, District & Sessions Judge, Banda.
 - (viii) Sri Virendra Singh, District & Sessions Judge, Maharajganj.

- (ix) Sri Chandra Nath Misra, District & Sessions Judge, Shrawasti at Bhinga.
- (x) Sri Shree Kant Tripathi, District & Sessions Judge, Mau.

You shall hand over charge of your present post and shall proceed to take over charge of your new posting.

The handing and taking over charge certificates may kindly be sent to the Deputy Registrar (Services), High Court, Allahabad forthwith.

The posting of Additional District & Sessions Judge as District & Sessions Judges will be subject to the decision in C.M.W.P. No. 52197 of 2005-Lalta Prasad & others Vs. State of U.P. pending in this Court.

9. The Registrar, High Court, Lucknow Bench, Lucknow. (Information available on E-mail).
10. The Publication Secretary, U.P. Judicial Services Association Office, A-1, River Bank Judges Colony, Lucknow.
11. The Registrar (Confidential), High Court, Allahabad.
12. The Officer On Special Duty/Incharge Computer Centre, High Court, Allahabad.
13. The Deputy Registrar (G), High Court, Allahabad
14. The Assistant Registrar (Budget), High Court, Allahabad.
15. The Section Officer (Admin.A-3 Section), High Court, Allahabad.
16. The Section Officer (Admin.C Section), High Court, Allahabad.
17. The Director, Printing & Stationary, U.P. Allahabad for publication of the notification in the next issue of the Gazette.
18. P.S. to Hon'ble Judges, with the request to place this notification before the Hon'ble Judges sitting at Allahabad & Lucknow for their Lordship's kind perusal. (Information available on E-mail).

BY ORDER OF THE COURT

Sd/-

(K.K.RANJAN)
DEPUTY REGISTRAR (SERVICES)